

THE MINISTER OF LAW (SHRI GOVINDA MENON) : (a) to (c), On the eve of the last general elections complaints alleging participation in the general elections by both Gazetted and non-Gazetted employees of the Punjab State Government were received in the Election Commission. All these complaints were promptly brought to the notice of the Punjab Government for taking necessary action. Enquiries conducted by the State Government in the matter indicated that the allegations were either incorrect or baseless.

UNEMPLOYMENT IN DELHI

3021. SHRI D. C. SHARMA : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the number of unemployed persons has considerably increased during the current year in Delhi;

(b) if so, the total number of unemployed persons as on the 31st October, 1967 as compared to the number at the end of the Last year; and

(c) the steps taken to solve this problem?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI HATHI) : (a) and (b). There has been a little increase in the number of job seekers available on the live register of Employment exchanges in Delhi from 75273 at the end of December, 1966 to 75584 at the end of October, 1967.

(c) The various development programmes envisaged in the Annual Plans are likely to provide more employment opportunities for the unemployed.

AUGMENTING MILK PRODUCTION IN CALCUTTA

3022. DR. RANEN SEN : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether it is a fact that an agreement has been signed between the Government of India and F.A.O. under the U. N. Development Programme for augmenting milk production in the Calcutta area; and

(b) if so, how long it will take to implement the provisions of the agreement ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT

AND COOPERATION (SHRI JANNA-SAHIB SHINDE) : (a) Yes; the agreement was signed on 26-10-67.

(b) Action on implementing the project is being taken. The duration of the project is 5 years during which period all the items are expected to be completed.

दिल्ली का सुपर बाजार

3023. श्री राम चरण : क्या खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्री यह बताने की कृपा करेंगे कि :

(क) दिल्ली के सुपर बाजारों में कितने कर्मचारी काम करते हैं;

(ख) उनमें अनुसूचित जातियों और अनुसूचित आदिम जातियों के कितने कर्मचारी हैं तथा महिला कर्मचारियों की संख्या कितनी है;

(ग) उनमें से कितने कर्मचारी श्रम तथा रोजगार मंत्रालय के अधीनस्थ रोजगार दिलाऊ कार्यालयों के माध्यम से भर्ती किये गये और कितने कर्मचारी सीधे भर्ती किये गये; और

(घ) सीधी भर्ती की जाने के क्या कारण हैं ?

खाद्य, कृषि, सामुदायिक विकास तथा सहकार मंत्रालय में राज्य मंत्री (श्री एम० एस० गुरुपदस्वामी) : (क) 31 अक्तूबर, 1967 को दिल्ली के सुपर बाजारों में कुल 1115 कर्मचारी काम कर रहे थे ।

(ख) 31 अक्तूबर, 1967 को 312 महिला कर्मचारी थे । सुपर बाजार ने जाति-वार रिकार्ड नहीं रखा है और अनुसूचित जाति/अनुसूचित आदिम जाति कर्मचारियों की संख्या के बारे में जानकारी उपलब्ध नहीं है ।

(ग) लगभग 350 कर्मचारी रोजगार दिलाऊ कार्यालयों के माध्यम से भर्ती किए गए थे । प्रतिनियुक्ति पर आए लगभग एक दर्जन कर्मचारियों को छोड़कर शेष सभी सीधे भर्ती किए गए थे ।

(घ) सभी श्रणियों के कर्मचारियों के लिए रोजगार दिलाऊ कार्यालयों के पास उम्मीदवार नहीं थे। सुपर बाजार एक सहकारी संस्था है और वह केवल रोजगार दिलाऊ कार्यालयों के माध्यम से भर्ती करने के लिए कानूनी तौर पर बाध्य नहीं है।

FINANCIAL ASSISTANCE FOR ANTI PEST MEASURES

3024. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether Government provide adequate finance for anti-pest measures to the States; and

(b) if so, the amount sanctioned to Bihar for 1967-68 ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). Yes. The following types of financial assistance are provided to the various state Governments including the Government of Bihar in the field of Plant Protection for control measures against plant pests and diseases:—

1. The State Governments are entitled to a grant of 50% on their expenditure in connection with plant protection plan schemes from the Government of India. In addition to this, the State Governments are eligible for short-term loans to the extent of 50% of their expenditure on purchase of pesticides. Aerial spraying when undertaken through the private sector, is subsidised to the extent of 66% of the operational charges in respect of cotton, oil seeds and foodgrains crops. A subsidised charge of Rs. 2 per acre is levied when aerial spraying is undertaken through the aircraft belonging to the Government of India. Schemes for plant protection are treated as Agricultural Production schemes in the State Plans. Adequate funds are provided each year for such schemes and subject to the ceiling for such schemes, States Governments are competent to reappropriate funds from one scheme to another. For these schemes central assistance is released to the State Governments for each Head of Development as a whole, and not scheme-wise. It is, therefore, not possible to furnish

information about the amount sanctioned to Government of Bihar for anti-pest measures in the State-Plan programmes. The State Government have also not so far applied for any short-term loan.

2. It may also be stated that the Government of India give a 100% grant for purchase of rodenticide for use in rodent control measures. In addition the State Governments can also get some assistance for popularising plant protection measures on prophylactic basis and also in cases of large scale crop epidemics. During 1967-68 the Government of India have so far allocated Rs. 3 lakhs for rodent control scheme and Rs. 0.32 lakhs for prophylactic treatment to the Government of Bihar. These outlays are borne by the Government of India and not by the State Government.

DELHI COOPERATIVE PEASANTS MULTIPURPOSE SOCIETY

3025. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5222 on the 11th July, 1967 and state :

(a) whether the enquiry into the irregularities of the Delhi Cooperative Peasant Multipurpose Society has since been completed; and

(b) if so, the action taken by Government in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI M. S. GURUPADASWAMY) : (a) No, Sir.

(b) Does not arise.

VILLIERS SPRAY MACHINES

3026. SHRI KAMESHWAR SINGH : Will the Minister of FOOD AND AGRICULTURE be pleased to refer to the reply given to Unstarred Question No. 5232 on the 11th July, 1967 and state :

(a) whether the Director-General, Technical Development has completed the enquiry into the complaints about Villiers spray machines; and

(b) if so, the action taken by Government ?